

(d) the options available if a Post Office/Bank does not entertain such request and within stipulated period along with the number of requests received so far in this regard, by Post Offices in Delhi region?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) to (c) As per Gazette Notification No. G.S.R 863 (E) dated 2nd December, 2014 issued by the Ministry of Finance (Department of Economic Affairs) there is no provision for transfer of Sukanya Samriddhi Yojana Account from Post Office to Bank and change in the guardianship.

(d) Question does not arise in view of answer (a) to (c) above. No such requests have been received in Delhi region.

Consultation paper on net neutrality

1657. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the Telecom Regulatory Authority of India (TRAI) has issued any Consultation Paper to the public on introduction of Net Neutrality in the country, if so, the details thereof and the reasons therefor;

(b) whether TRAI has ascertained the response from the public on the implementation of Net Neutrality, if so, the details thereof; and

(c) the decision of Government in this regard?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) and (b) TRAI has released a consultation paper on “Regulatory framework for Over-The-Top services” on 27th March, 2015 for inviting comments from various stakeholders. This consultation paper also covers the issues related to net neutrality. TRAI has received a large number of comments in response to the consultation paper.

In addition, TRAI had issued a separate consultation paper on differential pricing for data services, an important aspect of net neutrality, on 09.12.2015, inviting comments of stakeholders. An overwhelming number of detailed and well-reasoned responses, representing a diverse set of views were received in the consultation process. After consulting the comments, TRAI issued “Prohibition of discriminatory tariffs for data services regulations, 2016” on 08.02.2016, which, *inter-alia*, prohibits any service provider from offering or charging discriminatory tariffs for data services on the basis of content.

(c) Government policy on Net Neutrality shall be finalized after taking into account recommendations of committee constituted by Department of Telecommunications and recommendations of Telecom Regulatory Authority of India (TRAI) and other inputs to the Government. TRAI recommendations on the issue are awaited, whereupon the Government will take a final view.

Agreement for linking video/voice enabled call with Aadhaar

1658. SHRI DILIP KUMAR TIRKEY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Government is set to enter into an agreement with an American multinational company linking up a video and voice enabled call application with Aadhaar; and

(b) if so, the rationale behind such a move, and the details thereof?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) UIDAI has not entered into any agreement with any American multinational company linking up a video and voice enabled call application with Aadhaar. There is no such proposal pending or under consideration.

(b) Does not arise.

Securing data ecosystem created under Digital India

1659. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government proposes to enact a data privacy legislation with a view to ensure that the vast data ecosystem created through Digital India is secured;

(b) if so, the details thereof;

(c) whether Government is aware of the fact that personal data of over 3,00,000 Aadhaar applicants in Maharashtra was leaked in 2013 due to inadequate privacy and data protection guidelines; and

(d) if so, the specific time-line by which Government intends to ensure that Digital India is bolstered by a robust privacy architecture?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) and (b) Section 43, Section 43A and Section 72A of the Information Technology Act, 2000 provides legal framework for privacy and Security of data in digital form. Section 43A mandates that body corporate, who